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CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

...

OA NO. 290/00004/2018

THIS, THE 4TH DAY OF
JANUARY, 2018

...

CORAM: HON'BLE MR. PRASANNA KUMAR PRADHAN, MEMBER (A)
HON'BLE MR. SURESH KUMAR MONGA, MEMBER()

...

SONA RAM S/O SHRI RIDMAL RAM, MEGHWAL, AGED 20 YEARS; DECEASED
SHRI RIDMAL RAM MAZDOOR IN 41(1) SUPPLY DEPOT., JASSAI, DISTRICT
BARMER; R/O VILLAGE MARUDI, DISTRICT BARMER.

...APPLICANT
BY ADVOCATE : MR. VIJAY MEHTA

VERSUS

1. UNION OF INDIA THROUGH THE SECRETARY TO THE GOVERNMENT OF
INDIA, MINISTRY OF DEFENCE, RAKSHA BHAWAN, NEW DELHI.
2. COMMANDING OFFICER, 41(1) SUPPLY DEPOT., JASSAI, DISTRICT BARMER.

....RESPONDENTS

BY ADVOCATE:

ORDER (ORAL)

...

PER SURESH KUMAR MONGA:

FATHER OF THE APPLICANT, SHRI RIDMAL RAM WAS WORKING
AS A MAZDOOR IN THE OFFICE OF RESPONDENT NO.2. HE DIED WHILE IN
SERVICE ON 05.02.2013 LEAVING BEHIND THE FAMILY IN PENURY. AT THE
TIME OF HIS DEATH, THE APPLICANT HEREIN WAS A MINOR AND AFTER
ATTAINING THE AGE OF MAJORITY, HE SUBMITTED AN APPLICATION
WITH RESPONDENT NO.2 ON 15.10.2015 SEEKING EMPLOYMENT ON
COMPASSIONATE GROUNDS. IT HAS BEEN AVERRED THAT ALONGWITH

THE SAID APPLICATION, HE SUBMITTED ALL THE REQUISITE DOCUMENTS, BUT STILL NO DECISION HAS BEEN TAKEN ON THE SAME BY RESPONDENT NO.2.

2. AT THE VERY OUTSET, THE LEARNED COUNSEL FOR THE APPLICANT SUBMITTED THAT THE APPLICANT WOULD BE SATISFIED IF A TIME BOUND DIRECTION IS GIVEN TO RESPONDENT NO.2 TO TAKE A DECISION ON HIS APPLICATION ANN.A/3.

3. IN VIEW OF ABOVE SUBMISSIONS OF THE LEARNED COUNSEL FOR THE APPLICANT, WE DEEM IT APPROPRIATE TO DISPOSE OF THE INSTANT ORIGINAL APPLICATION WITH A DIRECTION TO RESPONDENT NO.2 TO TAKE A DECISION ON THE APPLICATION (ANN.A/3) OF APPLICANT WITHIN A TIME FRAME.

4. ACCORDINGLY, THE INSTANT ORIGINAL APPLICATION IS DISPOSED OF. THE RESPONDENT NO.2 IS DIRECTED TO CONSIDER THE APPLICANT'S REQUEST SUBMITTED BY HIM VIDE ANN.A/3 FOR GRANT OF EMPLOYMENT ON COMPASSIONATE GROUNDS IN ACCORDANCE WITH LAW AND, IN CASE, THE APPLICANT IS FOUND ENTITLED TO EMPLOYMENT IN VIEW OF THE POLICY GUIDELINES OF THE DEPARTMENT, THE SAME SHALL BE OFFERED TO HIM FORTHWITH. A FURTHER DIRECTION IS ISSUED THAT THE RESPONDENT NO.2 SHALL UNDERTAKE THE WHOLE EXERCISE WITHIN A PERIOD OF THREE MONTHS FROM THE DATE OF RECEIPT OF A COPY OF THIS ORDER.

5. ORDERED ACCORDINGLY. THERE SHALL BE NO ORDER AS TO COSTS.

(SURESH KUMAR MONGA)
MEMBER (J)

(PRASANNA KUMAR PRADHAN)
MEMBER (A)

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